CORRIGENDUM TO THE DETAILED PUBLIC STATEMENT FOR THE ATTENTION OF THE EQUITY SHAREHOLDERS OF

O P CHAINS LIMITED

In compliance with Regulations 3(2) of the SEBI (Substantial Acquisition of Shares and Takeovers) Regulations, 2011

This Corrigendum to the Detailed Public Statement ("**Corrigendum**") is being issued by Sobhagya Capital Options Limited ("Manager to the Offer" or "**Sobhagya**"), for and on behalf of Mr. Om Prakash Agarwal, Mr. Satish Kumar Goyal and Mr. Ashok Kumar Goyal (**hereinafter collectively referred to as "Acquirers"**) pursuant to and in compliance with Regulation 3(2) of the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 2011, as amended ("**Regulations**").This Corrigendum should be read in continuation of, and in conjunction with the Detailed Public Statement ("**DPS**") dated Monday, June 20, 2016.

Capitalized terms used but not defined in this Corrigendum shall have the same meaning assigned to such terms in the DPS, unless otherwise specified.

The shareholders of **O P CHAINS LIMITED** are requested to note the developments/ amendments with respect to and in connection with DPS are as under.

A. SEBI in exercise of its power under the section 11(B) of SEBI Act read with Section 11(2)(b) of SEBI Act, 1992, appointed Haribhakti & Co., Chartered Accountants as an independent valuer to determine the fair value of equity shares of the Target Company. The independent valuer has opined that the fair value of the Target Company is Rs. 25.54 per share. Accordingly the offer price has been revised to Rs. 25.55 per share.

B. Assuming full acceptance of this Offer, the maximum consideration for acquisition of 2397500 fully paid up of face value of Rs. 10/-each of OPCL at an Offer Price of Rs. 25.55 per share is Rs. 6,12,56,125 (Rupees Six Crores Twelve Lacs Fifty Six Thousand One Hundred Twenty Five Only.

   In accordance with Regulation 17 of the SEBI (SAST) Regulations, the Acquirers deposited an amount of Rs.1,53,25,000/- (Rupees One Crore Fifty Three Lacs Twenty Five Thousand Only) in cash, being more than 25% of the Maximum Consideration payable under this Offer.

C. Hem Securities Limited is assigning their responsibility to another Merchant Banker i.e. Sobhagya Capital Options Ltd as advised by SEBI.

NOTE

- The above changes, wherever appeared in DPS should be read accordingly.
- The changes made at 'A', 'B' and 'C', wherever appeared in Public Announcement dated Tuesday, June 14, 2016 and Detailed Public Statement dated Monday, June 20, 2016 should be read accordingly.
- The Acquirers accept full responsibility for the information contained in this Corrigendum to the DPS and also for the obligations of the Acquirers laid down in the SEBI (Substantial Acquisition of Shares and Takeovers), Regulations 2011 as amended.
- Copy of this Corrigendum to Detailed Public Statement will also be available on the SEBI website at www.sebi.gov.in and website of manager to the offer www.sobhagyacapital.com and at the Registered Office of the Target Company i.e. 8/16 A, Seth Gali, Agra-282003, Uttar Pradesh, India.

ISSUED FOR AND ON BEHALF OF THE ACQUIRER BY MANAGER TO THE OFFER

SOBHAGYA
CAPITAL OPTIONS LTD.

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SEBI Registration No: INM 000008571

Place: New Delhi
Dated: February 18, 2017